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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1343/2024

(IA No. 615/2024)

IN THE MATTER OF:

HARISH YADAV

... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT (S)

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Respondent No. 7

Through



Gigi C. George Advocate

Standing Counsel (UOI)

Ch. No. 457, Lawyers Block, DHC, New Delhi

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M-9810625315

Place : New Delhi

Date : 25.03.2025

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REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7 U.P. STATE GROUND WATER (MANAGEMENT & REGULATION) AUTHORITY.

Most Respectfully Showeth:

I, Ms. Srishti Jaiswal, aged about 33 years D/O Shri Mukun Jaiswal working as Nodal Officer, District Ground Water Management Council, Ghaziabad having Office at Vikas Bhawan, Room no. 329, Second floor, 6-A, Rajnagar, Ghaziabad-201002 the deponent herein do hereby solemnly affirm and state on oath as under: -

1. That I am competent to swear the present counter affidavit on behalf of U.P. State Ground Water (Management & Regulation) Authority and I am aware of the facts and circumstances of the case based on record.



2. That, I have perused the contents of the above captioned O.A. and I am duly authorized to depose by way of the present affidavit.
3. That the instant Original Application IA 615/2024 in OA 1343/2024 has been filed by the Applicant has filed under Section 18(1) read with Sections 14, 15, 16 & 17 of the National Green Tribunal Act, 2010 seeking issuance of directions to Respondent No. 2 to prevent further environmental damage and raising any further construction and also directions for imposition of environmental compensation on Respondents No. 2 and 3 and release and allocation of ECR/ERF fund for remedial measures as prayed for.
4. That it is respectfully submitted that in order to protect, manage and control the ground water resources in the state, Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 has been implemented since 02 October 2019. Copy of Uttar Pradesh Ground Water (Management and Regulations) Act, 2019 is annexed herewith as **Annexure-1**
5. That in exercise of the powers enumerated in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, Uttar Pradesh Ground water Management and Regulatory Authority has been established by Minor Irrigation and Ground Water section – 1 vide its Notification no. 1320/62-1-2019-10 GW-2014 dated 13.11.2019. Copy of the Notification dated 13.11.2019 is annexed herewith as **Annexure-2**.
6. That in exercise of the power construed in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, the District Ground Water Management Council for each District of the state under the chairmanship of the District Magistrate in accordance with the provisions is constituted by the Namami Gange and Rural water Supply Section-3 vide its Notification



No. 58/76-3-2020/10 GW/2014 **255** Dated 21.01.2020. Copy of the notification dated 21.01.2020 is annexed herewith as **Annexure-3**

7. That for the effective and transparent implementation of works like registration, issuance/renewal of no objection certificate etc. for agricultural and domestic consumers, commercial industrial, infrastructural and collective ground water users as enumerated in the Uttar Pradesh Ground Water (Management and Regulation) Act 2019 the web portal has been developed (**upgwdonline.in**) and the District-wise nodal officers have been nominated at the district level in all the 75 districts of Uttar Pradesh for the operation of the website.
8. That for smooth functioning of the Act-2019, orders have been issued to all the districts of the state for formation of task force in compliance of the said orders by letter No. 23/यू०पी०रा०भू०ज०प्र०वि०प्रा०, dated 25.02.2021 of Director, Ground Water Department / Member Secretary, State Ground Water Management and Regulatory Authority, Uttar Pradesh, for conducting on-site verification before disposal of applications related to registration of wells and No Objection Certificate (NOC) etc. through the developed web portal (**upgwdonline.in**). Copy of the Letter dated 25.02.2021 issued by the Director is annexed herewith as **Annexure 4**
9. That the Applicant alleges through his present application that the Respondent No. 2 i.e. M/s Aggarwal Associates Promoters Ltd. (Aditya World City) is extracting large quantity of groundwater for construction activities without obtaining permission from the Uttar Pradesh Ground Water Authority (UPGWA).



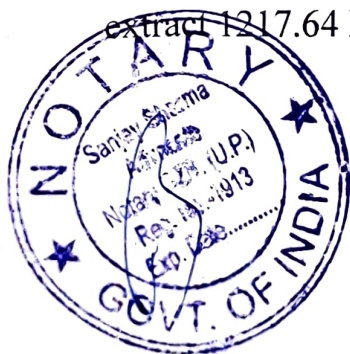
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10. That it is submitted that Respondent no. 2 has been issued 04 NOCs for extraction of ground water in total of 1217.64 Megalitres/ Year in the past under the "Infrastructural user category".

- **Status of No Objection Certificate Issued to M/s Aggarwal Associates Promoters Ltd. (Aditya World City) for Groundwater Extraction:**

M/s Aggarwal Associates Promoters Ltd. (Aditya World City), extracts groundwater through Four (04) borewells, has issued the necessary NOCs (Copy of NOCs are annexed herewith as Annexures 5, 5A, 5B and 5C) for groundwater extraction, the details of which are as follows:

S.No.	NOC No.	Validity of NOCs	Quantity of Maximum Extraction
1	REG030628	31/12/2023 to 12/05/2027	341640 cubic meter/year
2	REG030962	31/12/2023 to 12/05/2027	292000 cubic meter/year
3	REG049908	31/12/2023 to 12/05/2027	292000 cubic meter/year
4	REG038797	31/12/2023 to 12/05/2027	292000 cubic meter/year
04 Total Quantity of Ground water extraction through borewell			1217640 cubic meter/year

11. That it is submitted that the project proponent has been issued proper and valid NOCs under the Infrastructural user category" and PP is authorized to extract 1217.64 Megaliters/year through 04 borewells.



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12. That the present Reply by way affidavit may kindly be taken on record and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.
13. That the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings as and when directed by this Hon'ble Tribunal.

Srishti Jaiswal

DEPONENT
नोडल अधिकारी

जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद

Verification

I, Ms. Srishti Jaiswal, do hereby verify ___ at ___ the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.

Srishti Jaiswal

DEPONENT
नोडल अधिकारी

जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद

ATTESTED

No. 01 Date 25.3.25 Certified that
Shri. Ms. Srishti Jaiswal
Identified by Shri. _____

Sanjay Sharma (Advocate)
Notary Ghaziabad (U.P.)
Govt. of India

Sanjay Sharma
25.3.25



क्रम-संख्या-186 (क)



रजिस्ट्रेशन नम्बर-एस0एस0पी0/एल-

डब्लू/एन0पी0/91/2014-16

लाइसेन्स टू पोस्ट एट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, बुधवार, 11 सितम्बर, 2019
भाद्रपद 20, 1941 शक सम्वत्

उत्तर प्रदेश शासन
लघु सिंचाई एवं भूगर्भ जल अनुभाग-1
संख्या 1036/62-1-2019-10जी0डब्ल्यू-2014
लखनऊ, 11 सितम्बर, 2019

अधिसूचना

प0आ0-261

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 1 की उपधारा (3) के अधीन शक्तियों का प्रयोग करके राज्यपाल 2 अक्टूबर, 2019 को ऐसा दिनांक नियत करते हैं, जिस दिनांक को उक्त अधिनियम प्रवृत्त होगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1036/LXII-1-2019-10GW/2014, dated Lucknow September 11, 2019.

No. 1036/LXII-1-2019-10GW/2014
Dated Lucknow, September 11, 2019

IN exercise of the powers under sub-section (3) of section 1 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019) the Governor is pleased to appoint 2nd October, 2019 as the date on which said Act shall come into force.

By order,
ANITA SINGH,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 270 राजपत्र-2019-(771)-599 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।
पी०एस०यू०पी०-ए०पी०-2 सा0 लघु सिंचाई एवं भू-गर्भ जल-2019-(772)-1000 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।

क्रम-संख्या-216(क)



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट एंट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 13 नवम्बर, 2019

कार्तिक 22, 1941 शक सम्वत्

उत्तर प्रदेश सरकार

लघु सिंचाई एवं भूगर्भ जल अनुभाग-1

संख्या 1320/62-1-2019-10 जीडब्लू-2014

लखनऊ, 13 नवम्बर, 2019

अधिसूचना

प0आ10-344

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 7 के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के गजट में प्रकाशित किए जाने के दिनांक से राज्य में एक प्राधिकरण का गठन करती हैं जिसे 'उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियामक प्राधिकरण' के रूप में जाना जायेगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1320/LXII-1-2019-10gw-2014, dated November 13, 2019:

No. 1320/LXII-1-2019-10gw-2014

Dated Lcknow, November 13, 2019

In exercise of the powers under section 7 of the Uttar Pradesh Ground Water (Management and regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to establish an authority in the State to be known as the 'Uttar Pradesh State Ground Water Management and Regulatory Authority' with effect from the date of publication of this notification in the Gazette.

By order,
ANITA SINGH,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 379 राजपत्र-(हिन्दी)-2019-(998)-599 प्रतियां-(क०/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 3 सा० लघु सिंचाई-2019-(999)-1,000 प्रतियां-(क०/टी०/ऑफसेट)।

क्रम-संख्या—19



रजिस्ट्रेशन नम्बर—एस०एस०पी०/एल०-

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग-4, खण्ड (ख)
(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020

माघ 1, 1941 शक सम्वत्

उत्तर प्रदेश शासन

नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3

संख्या 58/76-3-2020/10जीडब्लू/2014

लखनऊ, 21 जनवरी, 2020

अधिसूचना

प०आ०-19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप-धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिला हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती हैं।

आज्ञा से,
अनुराग श्रीवास्तव,
प्रमुख सचिव।

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

Dated Lucknow, January 21, 2020

IN exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,
ANURAG SRIVASTAVA,
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी०-575-राजपत्र (हि०)-(1399)-2020-599 प्रतियां--(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी०-4 सा० भूगर्भ जल-(1400)-1000 प्रतियां--(कम्प्यूटर/आफसेट)।

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राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,

(अधिसूचना संख्या 1320/62-1-2019-10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या / यूपीराभूजप्रविप्रा
लखनऊ: दिनांक : 05 जून, 2020

—: कार्यालय ज्ञाप :—

अधिसूचना संख्या 58/76-3-2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्द्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:-

1.	जिला मजिस्ट्रेट।	अध्यक्ष
2.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4.	सहायक अभियन्ता, भूगर्भ जल विभाग।	सदस्य
5.	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।	सदस्य
6.	जिला कृषि अधिकारी।	सदस्य
7.	अधिशासी अभियन्ता, लघु सिंचाई विभाग।	सदस्य
8.	अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।	सदस्य
9.	नगर आयुक्त, नगर निगम/अधिशासी अधिकारी, नगर पालिका परिषद्/अधिशासी अधिकारी, नगर पंचायत (यथास्थिति)।	सदस्य
10.	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11.	अधिशासी अभियन्ता, सिंचाई एवम् जल संसाधन विभाग।	सदस्य
12.	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13.	प्रभागीय वनाधिकारी।	सदस्य
14.	जिला उद्यान अधिकारी।	सदस्य
15.	जिला विकास अधिकारी।	सदस्य/सचिव

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक-एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएंगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के क्रम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्तें, इत्यादि उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) नियमावली, 2020 के अध्याय-2 के अनुसार होगी।


(राजेन्द्र कुमार तिवारी)
मुख्य सचिव/अध्यक्ष

पत्रांक: 01 /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,


(वी०के० उपाध्याय)


निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

पत्रांक: /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता/विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,


(वी०के० उपाध्याय)

निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

प्रेषक,

निदेशक,

भूगर्भ जल विभाग/सदस्य सचिव,

राज्य भूगर्भ जल प्रबन्धन एवम् नियामक प्राधिकरण, उ०प्र०,

९वाँ तल, इन्दिरा भवन, लखनऊ।

सेवा में,

समस्त जिलाधिकारी/अध्यक्ष,

जिला भूगर्भ जल प्रबन्धन परिषद्,

उत्तर प्रदेश।

संख्या: 23 /यूपीराभूजप्रविप्रा,

लखनऊ: दिनांक: फरवरी 25, 2021

विषय: उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 के अन्तर्गत प्राप्त आवेदन पत्रों के निस्तारण हेतु आवश्यकतानुसार स्थलीय सत्यापन करने हेतु टास्क फोर्स के गठन एवं दिशा-निर्देश के सम्बन्ध में।

महोदय,

अवगत कराना है कि उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 प्रदेश में 02 अक्टूबर, 2019 से लागू किया गया है। यह भी अवगत कराना है कि उक्त अधिनियम के सापेक्ष प्राप्त आवेदन पत्रों के निस्तारण हेतु आन-लाइन वेब पोर्टल (upgwdonline.in) भी विकसित किया है, जिसके संचालन के लिए आपके जनपद में उत्तर प्रदेश शासन नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3, के द्वारा लघु सिंचाई विभाग एवं भूगर्भ जल विभाग के अधिकारियों को नोडल अधिकारी नामित किया गया है। उक्त वेब-पोर्टल के माध्यम से प्राप्त आवेदन पत्रों के नियमानुसार निस्तारण हेतु कतिपय शर्तों यथा रेनवाटर हार्वेस्टिंग प्रणाली की स्थापना, इफ्लुमेन्ट प्लान्ट (Effluent treatment plant) (उद्योग हेतु), फ्लोमीटर, बोर की साइज, पम्प का प्रकार एवम् क्षमता इत्यादि की आवश्यकतानुसार स्थलीय सत्यापन हेतु आपके जनपद में निम्नानुसार सदस्यों की समिति/टास्क फोर्स का गठन किया जाता है:-

1. नामित नोडल अधिकारी।
2. सहायक अभियन्ता, लघु सिंचाई विभाग/भूगर्भ जल विभाग (यदि नोडल अधिकारी, लघु सिंचाई विभाग, उत्तर प्रदेश के नामित हैं तो भूगर्भ जल विभाग के अधिकारी सदस्य होंगे। यदि नोडल अधिकारी, भूगर्भ जल विभाग के नामित हैं तो लघु सिंचाई विभाग के अधिकारी सदस्य होंगे)।

3. अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।
4. उप आयुक्त, जिला उद्योग केन्द्र।
5. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।
6. सम्बन्धित विकास खण्ड अधिकारी आवश्यकतानुसार।

सूचनीय है कि उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 में निहित प्राविधानों के अन्तर्गत भूगर्भ जल निष्कर्षण हेतु अनापत्ति निर्गमन एवम् पंजीयन सेवाएं जनहित गारण्टी अधिनियम से अच्छादित है। अतएव आवेदन पत्रों के प्राप्त होने से निस्तारण तक की अवधि के समस्त कार्य 30 दिवस के अन्दर किया जाना अनिवार्य है।

अतः जिला भूगर्भ जल प्रबन्धन परिषद् को प्राप्त होने वाले आवेदन पत्रों को निस्तारित किये जाने हेतु आवश्यक दिशा-निर्देश संलग्न कर आपको इस आशय के साथ प्रेषित है कि उपरोक्तानुसार टास्क फोर्स को निर्देशित करते हुए उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 के प्राविधानों के अन्तर्गत प्राप्त आवेदन पत्रों का समयबद्ध रूप से निस्तारण कराने हेतु आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक:—उपरोक्तानुसार।

भवदीय



(वी०के० उपाध्याय)

निदेशक भूगर्भ जल विभाग/
सदस्य सचिव

राज्य जल प्रबन्धन और नियामक
प्राधिकरण, उत्तर प्रदेश।

संख्या: /यूपीराभूजप्रविप्रा/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:—

1. प्रतिलिपि निजी सचिव, मुख्य सचिव, उ०प्र० शासन/अध्यक्ष, राज्य भूगर्भ जल प्रबन्धन एवम् नियामक प्राधिकरण, उ०प्र० को सूचनार्थ प्रेषित है।
2. अनुसचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति अनुभाग-3, उत्तर प्रदेश शासन।
3. समस्त नोडल अधिकारी, वेब-पोर्टल।

(वी०के० उपाध्याय)

निदेशक भूगर्भ जल विभाग/
सदस्य सचिव

राज्य जल प्रबन्धन और नियामक
प्राधिकरण, उत्तर प्रदेश।



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Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (E)
 [See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG038797

VALID FROM 31/12/2023 TO 12/05/2027

Registration No.: 202211000329																														
Name of the Owner	PRAHALAD SINGH																													
Address of the Applicant	Integrated Township, Aditya World City, Village-Shahpur, Bamheta, Dasna, District-Ghaziabad	Application Form Serial No.	GZBD0823RIF0179																											
Date of Submission	11/11/2022	Specimen Signature																												
Company Name	ADITYA WORLD CITY M/s- AGARWAL ASSOCIATES (PROMOTE)	Company Address	VILL SHAHPUR BAMBHETA,PARGANA DASNA Distt GHAZIABAD																											
Location Particulars																														
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad																											
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	N/A																											
Ward No./Holding No.	NA																													
Particular of the Existing Well and Pumping Device																														
Date of Construction/Sinking of the Well	01/04/2017																													
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00																											
Purpose of well	Infrastructural	Assembly Size(For Tube Well)																												
Strainer Position (For Tube Well)																														
Type of Pump Used	Submersible	H.P. of the Pump	7.50																											
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	40.00																											
Date of Energization (In Case of Electric Pump)	01/04/2017																													
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00																											
Maximum Allowable Rate of Withdrawal (m³/hr.):	40.00	Maximum Allowable Running Hours Per Day:	20.00																											
Maximum Allowable Annual Extraction of Ground Water (m³/year):	292000.00																													
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Our UPGWD NOC No. REG029763 which was Valid From 12/05/2017 To 11/05/2022.																													
Against Case	No	Recharge Required:	0.00																											
<ul style="list-style-type: none"> This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period. 																														
Conditions																														
<ul style="list-style-type: none"> (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. (11) Guidelines for Installation of Piezometers and their Monitoring Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No. of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>< 10</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>2</td> <td>11 - 50</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>3</td> <td>50- 500</td> <td>1</td> <td>0</td> <td>1</td> </tr> <tr> <td>4</td> <td>> 500</td> <td>2</td> <td>0</td> <td>2</td> </tr> </tbody> </table> The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals. For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy. The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours. All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation. The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis. A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification. Any other site-specific requirement regarding safety and access for measurement may be taken care of. (11) Any other condition(s) that may be imposed by the concerned Authority. (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation. (13) Any other condition imposed by the concerned Authority 				S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0	2	11 - 50	1	1	0	3	50- 500	1	0	1	4	> 500	2	0	2
S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism																											
			Manual	DWLR with Telemetry																										
1	< 10	0	0	0																										
2	11 - 50	1	1	0																										
3	50- 500	1	0	1																										
4	> 500	2	0	2																										
SPECIFIC CONDITIONS:																														
<ul style="list-style-type: none"> (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions: <ul style="list-style-type: none"> No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water. All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources. All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means. Construction of observation well(s) (piezometer/s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP. The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry. Injection of treated/ untreated waste water into aquifer system is strictly prohibited. Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution. (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions: <ul style="list-style-type: none"> In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc. 																														
Date :24/05/2024																														
Place:Ghaziabad																														
This certificate is electronically generated and does not require digital signature																														



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Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (E)
 [See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG049908
VALID FROM 31/12/2023 TO 12/05/2027

Registration No.: 202211000334																														
Name of the Owner	PRAHALAD SINGH																													
Address of the Applicant	Integrated Township, Aditya World City, Village-Shahpur, Bamheta, Dasna, District-Ghaziabad	Application Form Serial No.	GZBD0823RIF0181																											
Date of Submission	11/11/2022	Specimen Signature																												
Company Name	ADITYA WORLD CITY M/s AGARWAL ASSOCIATES (PROMOTER)	Company Address	VILL SHAHPUR BAMBHETA,PARGANA DASNA Distt GHAZIABAD																											
Location Particulars																														
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad																											
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	N/A																											
Ward No./Holding No.	NA																													
Particular of the Existing Well and Pumping Device																														
Date of Construction/Sinking of the Well	01/04/2017																													
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00																											
Purpose of well	Infrastructural	Assembly Size(For Tube Well)																												
Strainer Position (For Tube Well)																														
Type of Pump Used	Submersible	H.P. of the Pump	7.50																											
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	40.00																											
Date of Energization (In Case of Electric Pump)	01/04/2017																													
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00																											
Maximum Allowable Rate of Withdrawal (m³/hr.):	40.00	Maximum Allowable Running Hours Per Day:	20.00																											
Maximum Allowable Annual Extraction of Ground Water (m³/year):	292000.00																													
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Our UPGWD NOC No. REG036948 which was ValidFrom12/05/2017 TO 11/05/2022.																													
Against Case	No	Recharge Required:	0.00																											
<ul style="list-style-type: none"> This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period. 																														
Conditions																														
<ul style="list-style-type: none"> (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. (11) Guidelines for Installation of Piezometers and their Monitoring Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No. of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>< 10</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>2</td> <td>11 - 50</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>3</td> <td>50- 500</td> <td>1</td> <td>0</td> <td>1</td> </tr> <tr> <td>4</td> <td>> 500</td> <td>2</td> <td>0</td> <td>2</td> </tr> </tbody> </table> The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals. For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy. The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours. All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation. The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis. A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification. Any other site-specific requirement regarding safety and access for measurement may be taken care of. (11) Any other condition(s) that may be imposed by the concerned Authority. (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation. (13) Any other condition imposed by the concerned Authority 				S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0	2	11 - 50	1	1	0	3	50- 500	1	0	1	4	> 500	2	0	2
S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism																											
			Manual	DWLR with Telemetry																										
1	< 10	0	0	0																										
2	11 - 50	1	1	0																										
3	50- 500	1	0	1																										
4	> 500	2	0	2																										
SPECIFIC CONDITIONS:																														
<ul style="list-style-type: none"> (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions: <ul style="list-style-type: none"> No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water. All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources. All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means. Construction of observation well(s) (piezometer/s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP. The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry. Injection of treated/ untreated waste water into aquifer system is strictly prohibited. Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution. (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions: <ul style="list-style-type: none"> In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc. 																														
Date :24/05/2024																														
Place:Ghaziabad																														
This certificate is electronically generated and does not require digital signature																														



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Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Annexure - 5B

15

Form 8 (E)
[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG030962
VALID FROM 31/12/2023 TO 12/05/2027

Registration No.: 202211000331																														
Name of the Owner	PRAHALAD SINGH																													
Address of the Applicant	Integrated Township, Aditya World City, Village-Shahpur, Bamheta, Dasna, District-Ghaziabad	Application Form Serial No.	GZBD0823RIF0180																											
Date of Submission	11/11/2022	Specimen Signature																												
Company Name	ADITYA WORLD CITY M/s- AGARWAL ASSOCIATES (PROMOTE)	Company Address	VILL SHAHPUR BAMBHETA,PARGANA DASNA Distt GHAZIABAD																											
Location Particulars																														
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad																											
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	N/A																											
Ward No./Holding No.	NA																													
Particular of the Existing Well and Pumping Device																														
Date of Construction/Sinking of the Well	01/04/2017																													
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00																											
Purpose of well	Infrastructural	Assembly Size(For Tube Well)																												
Strainer Position (For Tube Well)																														
Type of Pump Used	Submersible	H.P. of the Pump	7.50																											
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	40.00																											
Date of Energization (In Case of Electric Pump)	01/04/2017																													
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00																											
Maximum Allowable Rate of Withdrawal (m³/hr.):	40.00	Maximum Allowable Running Hours Per Day:	20.00																											
Maximum Allowable Annual Extraction of Ground Water (m³/year):	292000.00																													
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Our UPGWD NOC No.REG035191 which was Valid From 12/05/2017 TO 11/05/2022.																													
Against Case	No	Recharge Required:	0.00																											
<ul style="list-style-type: none"> This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period. 																														
Conditions																														
<ul style="list-style-type: none"> (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. 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Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. (11) Guidelines for Installation of Piezometers and their Monitoring Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No. of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>< 10</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>2</td> <td>11 - 50</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>3</td> <td>50- 500</td> <td>1</td> <td>0</td> <td>1</td> </tr> <tr> <td>4</td> <td>> 500</td> <td>2</td> <td>0</td> <td>2</td> </tr> </tbody> </table> The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals. For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy. The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours. All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation. The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis. A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification. Any other site-specific requirement regarding safety and access for measurement may be taken care of. (11) Any other condition(s) that may be imposed by the concerned Authority. (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation. (13) Any other condition imposed by the concerned Authority 				S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0	2	11 - 50	1	1	0	3	50- 500	1	0	1	4	> 500	2	0	2
S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism																											
			Manual	DWLR with Telemetry																										
1	< 10	0	0	0																										
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3	50- 500	1	0	1																										
4	> 500	2	0	2																										
SPECIFIC CONDITIONS:																														
<ul style="list-style-type: none"> (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions: <ul style="list-style-type: none"> No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water. All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources. All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means. Construction of observation well(s) (piezometer/s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP. The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry. Injection of treated/ untreated waste water into aquifer system is strictly prohibited. Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution. (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions: <ul style="list-style-type: none"> In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc. 																														
Date :24/05/2024																														
Place:Ghaziabad																														
This certificate is electronically generated and does not require digital signature																														



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Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Annexure 5C

16

Form 8 (E)
 [See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG030628
 VALID FROM 31/12/2023 TO 12/05/2027

Registration No.: 202211000327																														
Name of the Owner	PRAHALAD SINGH																													
Address of the Applicant	Integrated Township, Aditya World City, Village-Shahpur, Bamheta, Dasna, District-Ghaziabad	Application Form Serial No.	GZBD0823RIF0178																											
Date of Submission	11/11/2022	Specimen Signature																												
Company Name	ADITYA WORLD CITY M/s AGARWAL ASSOCIATES (PROMOTER)	Company Address	VILL SHAHPUR BAMBHETA, PARGANA DASNA Distt GHAZIABAD																											
Location Particulars																														
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad																											
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	N/A																											
Ward No./Holding No.	NA																													
Particular of the Existing Well and Pumping Device																														
Date of Construction/Sinking of the Well	01/04/2017																													
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00																											
Purpose of well	Infrastructural	Assembly Size(For Tube Well)																												
Strainer Position (For Tube Well)																														
Type of Pump Used	Submersible	H.P. of the Pump	12.50																											
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	52.00																											
Date of Energization (In Case of Electric Pump)	01/04/2017																													
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00																											
Maximum Allowable Rate of Withdrawal (m³/hr.):	52.00	Maximum Allowable Running Hours Per Day:	18.00																											
Maximum Allowable Annual Extraction of Ground Water (m³/year):	341640.00																													
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Our UPGWD NOC No. REG034017 which was Valid From 12/05/2017 To 11/05/2022.																													
Against Case	No	Recharge Required:	0.00																											
<ul style="list-style-type: none"> This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period. 																														
Conditions																														
<ul style="list-style-type: none"> (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. 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Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. (11) Guidelines for Installation of Piezometers and their Monitoring (12) Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: <table border="1" style="width: 100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No. of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>< 10</td> <td>0</td> <td>0</td> <td>0</td> </tr> <tr> <td>2</td> <td>11 - 50</td> <td>1</td> <td>1</td> <td>0</td> </tr> <tr> <td>3</td> <td>50- 500</td> <td>1</td> <td>0</td> <td>1</td> </tr> <tr> <td>4</td> <td>> 500</td> <td>2</td> <td>0</td> <td>2</td> </tr> </tbody> </table> <ul style="list-style-type: none"> The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals. For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy. The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours. All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation. The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis. A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification. Any other site-specific requirement regarding safety and access for measurement may be taken care of. (11) Any other condition(s) that may be imposed by the concerned Authority. (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation. (13) Any other condition imposed by the concerned Authority <p>SPECIFIC CONDITIONS:</p> <ul style="list-style-type: none"> (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions: <ul style="list-style-type: none"> No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water. All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources. All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means. Construction of observation well(s) (piezometer/s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP. The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry. Injection of treated/ untreated waste water into aquifer system is strictly prohibited. Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution. (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions: <ul style="list-style-type: none"> In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council. Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc. 				S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0	2	11 - 50	1	1	0	3	50- 500	1	0	1	4	> 500	2	0	2
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4	> 500	2	0	2																										
Date :24/05/2024																														
Place:Ghaziabad																														
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VAKALATNAMA
269
BEFORE THE NATIONAL GREEN TRIBUNAL

17

PRINCIPAL BENCH AT DELHI

OA- 1343/2024

IA- 615/2024

IN THE MATTER OF:

HARISH YADAV

Appellant(s)

VERSUS

UNION OF INDIA & Ors.

Respondent(s)

KNOW ALL to whom these present shall come that I the undersigned **Srishti Jaiswal, aged about 33 years D/O Shri Mukun Jaiswal working as Nodal Officer, District Ground Water Management Council, Ghaziabad having Office at Vikas Bhawan, Room no. 329, Second floor, 6-A, Rajnagar, Ghaziabad-201002.** The above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him: -

To act, appear and plead in the above-noted case in this Tribunal in which the same may be tried or heard subject to payment of fees by State of U.P. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other applications/petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money AND cheques towards compensation, grant receipts thereof and to do all other lawful acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. And I/We the undersigned do hereby agree to ratify and confirm all lawful acts done by the Advocate or his substitute authorized by Tribunal in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid in terms of M/o law & Justice OMs/Orders/guidelines, to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Tribunal. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same unless it is erroneously settled and if the case prolongs for more than 3 years the fee shall be regulated in accordance with the guidelines of M/o Law & Justice issued from time to time.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 19.th day of Mar 2025.

Accepted subject to the terms of fees prescribed by M/o Law & Justice for cases in NGT.



Gigi. C. George
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CLIENT



नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद